

course, they have decided that they should not come into conflict with the other Corporation which is concerned with the construction of buildings.

Dr. K. L. Rao: May I know whether the NPCC was hampered in its progress for want of construction equipment and, if so, what vigorous steps are the Government taking to remedy this defect?

Shri Alagesan: I am not able to say whether they were hampered in their work for want of this equipment. If they come to us for any help in the matter, we are ready to extend it.

Shri Umanath: Is it not a fact that this Corporation takes a contract and gives it to sub-contractors and, if so, may I know whether it is to be merely an agency between the project authorities and the contractors?

Shri Alagesan: Occasions may arise when, if the whole work is taken up, some sub-work may be let out to sub-contractors. It is not as if they act as an intermediary and sub-let the entire contract work.

Karnafuli Dam

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- *174. {
 Shri Surendra Pal Singh:
 Shri B. K. Das:
 Shri Subodh Hansda:
 Shri S. C. Samanta:
 Shri M. L. Dwivedi:
 Shri P. K. Deo:
 Shri Narendra Singh
 Mahida:
 Shri Indrajit Gupta:
 Shri Bishanchander Seth:
 Shri Yallamanda Reddy:
 Shri Dasaratha Deb:
 Shri Prakash Vir Shastri:
 Shri Vidya Charan Shukla:
 Shri P. C. Borooah:

Will the Minister of Irrigation & Power be pleased to state:

(a) whether it is a fact that the Karnafuli Project in East Pakistan has been commissioned by the Pakistan authorities without giving previous notice to India, and that a large area of land in West Bengal has been permanently submerged under water,

causing untold hardship to our people who had to flee from the catchment area;

(b) how much area and how many persons were affected by this submergence; and

(c) what steps are being taken by Government in the matter?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Due to commissioning of the Karnafuli Dam in East Pakistan, no part of the State of West Bengal is likely to be submerged.

(b) and (c). Do not arise.

Shri Hem Barua: There is a slight mistake in this question. May I submit that I have also tabled a question about this. There is no question of any area in West Bengal being submerged. Some areas in Assam are being submerged. Therefore, may I put a question about that?

Mr. Speaker: He might put a question straight.

Shri Hem Barua: May I know if it is a fact that there was an agreement with Pakistan for payment of compensation for the submergence of Indian territory, and since the Government of Assam have established, through a survey, that Indian territory will be submerged, may I know what is the reaction of the Government of Pakistan?

Shri Alagesan: It was agreed at the conference at Ministers' level which was held in 1959 that India would not raise objection to this project, provided there is a joint survey of the areas that will be submerged, because then there was no idea as to what area will be submerged and how many will be displaced and what arrangements would have to be made. This condition was agreed to by Pakistan. But later on, the survey was to be a joint survey, but before the survey was completed, they went on commissioning the project and we were told abruptly that the project has been commissioned. Even though the water has

not reached its full level, certain areas have been submerged in Assam. We have received a preliminary estimate for Rs. 21.5 lakhs from the Government of Assam for sanctioning grants in aid to such of the displaced persons who were affected by the commissioning of this project.

Shri Hem Barua: My question has not been answered. I wanted to know positively whether the Pakistan Government is bound for payment of compensation. He says that there is a request from the Government of Assam for compensation. I want the Government of Pakistan to pay compensation, not the Indian Government.

Shri Alagesan: Since the project itself was commissioned quite against the agreement that was reached between India and Pakistan, we have informed the Government of Pakistan that it has committed an international delinquency and they would be responsible for all the damages, losses and other consequences. Whatever compensation has to be given to the displaced persons and whatever other losses may arise as a result of the commissioning of this project will be preferred against the Government of Pakistan.

Shri M. L. Dwivedi: May I know what steps are being taken by the Government of India in the direction of claiming damages, etc. to be made on the construction of this dam, which is a delinquency on the part of Pakistan Government and whether any correspondence is being made with the UNO or the Pakistan Government or at any other level?

Shri Alagesan: We have informed the Government of Pakistan.

Shri Indrajit Gupta: Since only the first stage of this project has been completed in violation of the agreement, I want to know what steps our Government are taking to see that further stages are not taken up by the Pakistan Government until they negotiate with us again with regard to the terms of compensation and so on?

Shri Alagesan: There are no two stages in the project. The dam has been built, but the water has not come to its full level.

Shri P. K. Deo: From our past experience, we know that the Pakistan Government is not going to honour the settlement. In such cases of inter-State riparian disputes, may I know if the Government would consider taking this matter to the International Court?

Shri Alagesan: All the relevant action that can be taken in this regard will be considered.

Shri Subodh Hansda: The Minister stated that no areas of West Bengal have been submerged. But, when the technical engineers' conference was held at Dacca, at that time, in the survey it was apprehended that some part of West Bengal will be submerged and there are press reports that a large areas of land have been submerged in West Bengal. May I know whether the Government have any information in that regard?

Shri Alagesan: I thought in my reply I have answered in the negative, that no part of West Bengal will be submerged.

Shri S. M. Banerjee: May I know what is the total land which has been submerged and how many families have been displaced?

Shri Alagesan: Except the broad estimate, I am not able to give any other information that the hon. Member is seeking at present. I shall be able to get the information and pass it on to the House if another question is put.

Shri S. M. Banerjee: I want to know the number of families that have been displaced.

Mr. Speaker: He said he will pass on the information.

Mr. Speaker: Next question.

Shri Indrajit Gupta: Question 210 may be taken up along with this question.

Mr. Speaker: If they are connected and if the Minister has no objection I will allow.

Shri Alagesan: I have no objection.

Mr. Speaker: Then both may be answered.

Power Break-Down in Delhi

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- *175. {
- Shri P. K. Deo:
 - Shri Basumatari:
 - Shri Narendra Singh Mahida:
 - Shri Rameshwar Tantia:
 - Shri Yallamanda Reddy:
 - Maharajkumar Vijaya Ananda:
 - Shri Shree Narayan Das:
 - Shri Nath Pal:
 - Shri Hem Barua:
 - Dr. L. M. Singhvi:
 - Dr. Ranen Sen:
 - Shri Dinen Bhattacharya:
 - Dr. Saradish Ray:
 - Shri D. C. Sharma:
 - Shri S. B. Das:
 - Shri Subodh Hansda:
 - Shri S. C. Samanta:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether there has been power shortage in general and frequent power break-downs in Delhi in particular;

(b) what measures have been adopted or are proposed to be adopted to guarantee an efficient as well as regular power supply; and

(c) when normalcy in power supply is likely to be restored?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) Yes, Sir.

(b) A Committee was set up in December last to recommend measures for improvement in the supply of power in Delhi. The report of the Committee is expected in a few days. The recommendations of the Committee will be considered and the authorities concerned will be advised to take urgent steps to effect improvements.

(c) In about a fortnight's time.

दिल्ली में बिजली का संकट

- *२१० {
- श्री मोहन स्वरूप :
 - श्री हरि बिष्णु कामत :
 - डा० लक्ष्मी मल सिधबी :
 - श्री बसुमतारी :
 - श्री प्र० चं० बहग्रा :

क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि २५,००० किलोवाट बिजली की क्षमता वाले रोहतक रोड स्थित ट्रांसफार्मर के क्षतिग्रस्त हो जाने के कारण बिजली का संकट अधिक दिनों तक रहने की आशंका है ;

(ख) क्या यह सच है कि उपरोक्त ट्रांसफार्मर की मरम्मत में एक मास का समय लगेगा ;

(ग) एक अतिरिक्त ट्रांसफार्मर तैयार क्यों नहीं रखा गया तथा आपातकाल में इस्तेमाल क्यों नहीं किया गया जबकि गत वर्ष इसी प्रकार का मुद्दाब दिया गया था ;

(घ) यह कहां तक सत्य है कि दिल्ली बिजली सप्लाई संस्थान का जो ट्रांसफार्मर गत वर्ष जल गया था उस की मरम्मत अभी तक नहीं की गई है ;

(ङ) यदि हां, तो इस के क्या कारण हैं ; और

(च) क्या यह भी सच है कि बिजली संकट का प्रभाव पानी की सप्लाई पर भी पड़ा है ?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) to (f). A statement is laid on the Table of the House.

STATEMENT

On the 26th July, 1962, one of the two 38MVA, 132/33 KV. transformers installed in the Rohtak Road sub-station of the Punjab State Electricity